

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No(s). 20866/2019

[Arising out of impugned judgment and order dated 29-03-2019 in WPC No. 1350/2017 passed by the High Court of Delhi at New Delhi]

RAILWAY PROTECTION FORCE & ORS.

Petitioner(s)

VERSUS

PREM CHAND KUMAR & ORS.

Respondent(s)

(IA No. 137198/2021 - APPLICATION FOR PERMISSION, IA No. 86259/2021 - INTERVENTION APPLICATION, IA No. 24659/2022 - INTERVENTION/IMPLEADMENT, IA No. 86192/2021 - INTERVENTION/IMPLEADMENT, IA No. 122415/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 122416/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No. 28469/2019 (XIV)

Date : 09-09-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) : Mr. Mayilsamy K, Adv.
Dr. Gayathiri A S, Adv.
Mr. Arun Pandiyan S, Adv.
Mr. P. Soma Sundaram, AOR
Ms. Pragya Gupta, Adv.

Mr. Sudarshan Lamba, AOR

For Respondent(s) : Mr. Vikramjeet Banerjee, A.S.G.
Mr. B K Satija, Adv.
Mr. Padmesh Mishra, Adv.
Mrs. Saumya Tandon, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Pratyush Srivastva, Adv.
Mr. T S Sabrish, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Amrish Kumar - Aor, Adv.

Mr. Mahavir Singh, Sr. Adv.
Mr. Aneesh Mittal, AOR
Mrs. Juhi Arora, Adv.
Ms. Komal Mittal, Adv.

Mr. Hrishikesh Baruah, AOR
Mr. Kumar Kshitij, Adv.
Mr. Utkarsh Dwivedi, Adv.

Ms. Chitragda Rastravara, Adv.
Mr. Anirudh Singh, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Aishwary Mishra, Adv.
Mr. Dhananjai Shekhwat, Adv.
Mr. Dashrath Singh, Adv.
Ms. Anjali Saxena, Adv.
Ms. Sakshi Aggarwal, Adv.
Mr. Gp. Capt. Karan Singh Bhati, AOR

Ms. Ankita Chaudhary, AOR

For Impleader(s) Mr. Parmod Kumar Vishnoi, Adv.
Mr. Avnish Dave, Adv.
Ms. Ankita Choudhary, AOR
Mr. Kumar Prashant, Adv.
Mr. Vaibhav Dwivedi, Adv.
Ms. Mansi Joshi, Adv.

Hon'ble Mr. Justice Joymalya Bagchi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Surya Kant and His Lordship.

SLP (Civil) No. 20866/2019

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, including intervention/impleadment shall stand disposed of.

SLP (Civil) No. 28469/2019

Leave granted.

The appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)